

ACT NO. XIV OF 1910.

[PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.]

(Received the assent of the Governor General on the 22nd July 1910.)

An Act to amend the Indian Emigration Act, 1908.

XVII of 1908. **WHEREAS** it is expedient to amend the Indian Emigration Act, 1908; It is hereby enacted as follows:—

1. This Act may be called the Indian Emigration (Amendment) Act, 1910. Short title.

XVII of 1908. 2. For section 5 of the Indian Emigration Act, 1908, the following section shall be substituted, namely:— Substitution of new section 5, Act XVII, 1908.

“5. Where the Governor General in Council has reason to believe that sufficient grounds exist for prohibiting emigration to any country to which emigration is lawful, he may, by notification in the Gazette of India, declare that emigration to that country shall cease to be lawful from a day specified in the notification; and from that day emigration to that country shall accordingly cease to be lawful.” Power for Governor General in Council to prohibit emigration to any country.